

CC No. 358/2019

CBI Vs. Shambhu Prasad Singh & Ors.

RC No. AC-I/2014/A0008/CBI/AC-I/New Delhi

u/S. 120B r/w 420/471 r/w 467 IPC & u/S. 13(2) r/w 13(1)(d) of PC Act, 1989

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020 and 26/DHC/2020 dtd. 30.07.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Vikhyat Oberoi, Ld. Counsel for (A-1) and (A-4), Sh. Pranay Kishore Mishra, Ld. Counsel for (A-2) and (A-5), Ms. Sonal Sarada, Ld. Counsel for (A-3), Sh. Ravinder Tyagi, Ld. Counsel for (A-6), Sh. Sunil Saha, Ld. Counsel for (A-7) and Sh. Gaurav Pathak, Ld. Counsel for (A-8).

04.08.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha and Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Vikhyat Oberoi, Ld. Counsel for (A-1) and (A-4).

Sh. Pranay Kishore Mishra, Ld. Counsel for (A-2) and (A-5).

Ms. Sonal Sarada, Ld. Counsel for (A-3).

Sh. Ravinder Tyagi, Ld. Counsel for (A-6).

Sh. Sunil Saha, Ld. Counsel for (A-7).

Sh. Gaurav Pathak, Ld. Counsel for (A-8)

Accused Shambhu Prasad Singh (A-1) for himself and for M/s. Dynamic Shells India Pvt. Ltd. (A-4), Shyam

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Sunder Bhattar (A-2) for himself and for M/s. Rockside Impex Pvt. Ltd. (A-5), Sh. M.P. Singh, AR for Sai Baba Builders and Consultants Pvt. Ltd. (A-3), Rudra Narayan Shukla (A-6), Vinod Gupta (A-7) and Manish Rai Mathur (A-8) are present on bail.

The matter was proceeding at the stage of arguments on the point of charge(s).

Ld. PP for CBI addressed arguments on the point of charge(s).

Ld. Counsel for (A-6) also addressed arguments on the point of charge(s), to which Ld. PP for CBI submits as the record of this case is voluminous, therefore, he wants to go through certain documents and needs some time to rebut the arguments made by Ld. Counsel for (A-6). Not opposed. Time granted in the interest of justice.

Ld. Counsel for (A-2) submits that due to internet connectivity problem, he would not be able to address arguments today.

Ld. Counsel for (A-1) and (A-4) seeks some time to address arguments on the point of charge(s) on the ground that the main counsel Sh. Syed Arham Masud is not available today, as he is busy in some other court in physical hearing. Not opposed. Time granted in the interest of justice.

In these peculiar facts and circumstances, put up for further arguments on the point of charge(s) on **07.09.2020**.

HIO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADDC by the

Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/04.08.2020